SUPREME COURT OF INDIA

This relates to the proposal for appointment of Shri B. Pugalendhi, Advocate, as a Judge of the Madras High Court.

Supreme Court Collegium while considering the proposal for appointment of eleven Advocates, as Judges of the Madras High Court <u>vide</u> Minutes dated 4th December, 2017 (Copy placed below) deferred the proposal for appointment of Shri B. Pugalendhi in the following terms:

"As regards Shri B. Pugalendhi (mentioned at Sl.No.6 above), certain adverse but unconfirmed inputs have been received by the Collegium. The Collegium considers it appropriate to get the same verified before taking final decision on the proposal for his elevation. Consideration of the proposal for his elevation can wait till the verification is got done by the Collegium. In that view of the matter, the proposal for elevation of Shri B. Pugalendhi is deferred for the present."

The Chief Justice of the Madras High Court <u>vide</u> letters dated 20th February, 2018 and 30th March, 2018 (copy placed below) has submitted her detailed report/comments on the adverse inputs referred to above.

With a view to ascertain suitability of Shri B.Pugalendhi for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Madras High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

In order to assess merit and suitability of Shri B.Pugalendhi for elevation to the High Court, we have carefully scrutinized the material on record. Apart from this, we invited Shri B.Pugalendhi with a view to have an interaction with him. On the basis of the interaction we had with him and having regard to all relevant factors, the Collegium is of the considered view that Shri B.Pugalendhi, Advocate is suitable for being appointed as Judge of the Madras High Court.

In view of the above, the Collegium resolves to recommend that Shri B. Pugalendhi, Advocate, be appointed as Judge of the Madras High Court.

